

SECTION-XV

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10420 OF 2016

SYNDICATE BANK

...APPELLANT

VERSUS

PHOOL KUMARI

...RESPONDENT

OFFICE REPORT FOR PRE-FINAL HEARING MATTER

The matter above-mentioned was listed before the Hon'ble Court on 21.10.2016, when the Court was pleased to pass the following Order:-

"Leave granted.
Interim relief granted earlier shall continue.
It would be open to the parties to file additional documents within three months from today."

It is submitted that there is sole respondent in this appeal and is represented through Dr. Ashutosh Garg, Advocate.

Service is complete.

It is further submitted that Counsel for the appellant and Counsel for the respondent has not filed their respective statement of case so far despite this Registry's letter dated 01.02.2017.

The matter above-mentioned is listed before the Id. Registrar's Court with this Office Report for pre-final hearing matter.

Dated this the 8th day of May, 2017.

ASSISTANT REGISTRAR

Copy to: 1. Mr. Puneet Taneja, Adv.
21, Lawyers Chambers, SCI, N.D.

2. Dr. Ashutosh Garg, Adv.
26, Lawyers Chambers, SCI, N.D.

ASSISTANT REGISTRAR